

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 870 of 2020**

**In the matter of:**

**Action Construction Equipment Ltd.**

**....Appellant**

**Vs.**

**Capacit'e Infra Project Ltd.**

**....Respondent**

**Present:**

**Appellant: Mr. Fanish Kumar Rai and Mr. Rajesh Ajit, Advocates.**

**Respondent: Mr. Abhay Anturkar and Ms. Surabhi Kapoor, Advocates.**

**ORDER**  
**(Through Virtual Mode)**

**20.11.2020:** Notice has been served upon Respondent. Ms. Surabhi Kapoor, Advocate appears for the Respondent. She claims to have filed vakalatnama yesterday. Let reply affidavit be filed on behalf of the Respondent within two weeks. Rejoinder thereto, if any, may be filed by the Appellant within two weeks thereof.

Learned counsel for the parties may file their short written submissions, not exceeding three pages, supported by relevant case law, alongwith their pleadings.

List the matter 'for admission (after notice)' on **20<sup>th</sup> January, 2021.**

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Shreasha Merla]**  
**Member (Technical)**

*am/gc*